

(12)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

*NO
Retirement
Benefits*

O.A. No. 734/88
T.A. No.

DATE OF DECISION 9th March 1993

Kantiprasad S. Bhatt and others Petitioner

Shri Party in Person. Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Kantiprasad S. Bhatt
313, L.I.G. Anandnagar
Bhavnagar.

(Deceased Applicant)

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Smt. Hemlata K. Bhatt
w/o Late Mr. K.S. Bhatt.

Kumudben K. Bhatt (Daughter)

Dilip K. Bhatt (Son)

Bharat K. Bhatt (Son)

Address:

Old L.I.G 313, Anandnagar,
Bhavnagar -1.

Legal heirs.

(Party in Person)

Versus

1. Union of India
Through Secretary
Ministry of Personnel, Public
Grievances and Pensions,
Department of Pensions and
Pensioners Welfare,
Nirvachan Sadan, New Delhi

2. The Secretary to the Government of India, Ministry of Personnel Public Grievances and Pensions Department of Pensions and Pensioners Welfare Nirvachan Sadan New Delhi

Respondents.

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

In

O.A. 734 of 1988

Date : 9-3-1993

Per Hon'ble

Shri

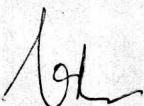
N. B. Patel

Vice Chairman

The legal representatives of the deceased applicant

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have not carried out the amendment^s substituting their names in place of the name of the deceased applicant in the cause title of the application. They have also not filed any written ~~submissions~~ statement as stated by them earlier. None of them is present. Hence the application is dismissed for default. No order as to costs.



(V. Radhakrishnan)

Member (A)



(N. B. Patel)

Vice Chairman

***AS**